

(Interruptions)

SHRI PAWANKUMAR BANSAL (Chandigarh): I am specific. It is somebody in your side.

(Interruptions)

SHRI V.N.SHARMA: Sir, besides this, my objection is.....

(Interruptions)

MR. DEPUTY SPEAKER: Vishwanathji, the question before you is are you going to press for voting? You have made your point very clearly.

SHRI V.N.SHARMA: My clarification is, I am against acquiring the citizenship. You might be borne in America, of an Indian parent, even then you would be an Indian. I am not objecting to that. Or in Australia for that matter. The danger is in acquiring the citizenship. They should not have any kind of fear in their mind.

(Interruptions)

Sir, I am pressing for it. I may be allowed to present the Bill.

(Interruptions)

SHRI RANGARAJAN KUMARAMANGALAM: Sir, since the Hon. Member is insisting on pressing and since there has been a convention not to oppose the introduction of Private Member's Bill, though we have a very strong reservation on the legislative competence as well as constitutional authority, I would request that the whole House may unanimously allow the introduction.

SHRI CHITTA BASU: I also support the view of the Minister.

SHRI SRIKANTA JENA: We were also telling the same thing.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI V.N.SHARMA: I introduce the Bill.

16.24 hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

(Amendment of Section 36)*[English]*

SHRI SOBHANDREESWARA RAO VADDE (Vijayawada): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951".

The motion was adopted

SHRI SOBHANADREESWARA RAO VADDE: I introduce the Bill.

16.24 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Eighth Schedule)*[English]*

SHRI GUMANMAL LODHA (Pali): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

SHRI GUMANMAL LODHA: I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL *

(Amendment of Article 48, etc.)

[English]

SHRI GUMAN MAL LODHA (Pali): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI GUMAN MAL LODHA: Sir, I introduce the Bill.

16.25 1/2 hrs.

CONSTITUTION AMENDMENT BILL *

(Amendment of Article 311)

[English]

SHRI SUDHIR GIRI (Contai): Sir, I beg to move for leave to introduce a Bill to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a

Bill further to amend the Constitution of India".

The motion was adopted.

SHRI SUDHIR GIRI: Sir, I introduce the Bill.

16.26 hrs.

WORKING WOMEN WELFARE BILL *

[Translation]

KUMARI UMA BHARATI (Khajuraho): I beg to move for leave to introduce a Bill to provide for the welfare of women employed in various industries and establishments.

[English]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the welfare of women employed in various industries and establishments."

The motion was adopted

[Translation]

KUMARI UMA BHARTI: I introduce the Bill.

16.26 1/2 hrs.

MOTHER'S LINEAGE BILL *

[Translation]

KUMARI UMA BHARTI (Khajuraho): I beg to move for leave to introduce a Bill to provide for the right to trace one's lineage from the side of one's mother.